

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/00295/2021

This the **22nd** day of **February**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ishfaq Ahmad Wani S/o Javid Ahmad Wani, R/o Nagam, Tehsil Kokernag, District Anantnag.

.....Applicant

(Advocate: Mr. Malik Fahdul Haq)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary, Home Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Commandant General HG/CD/SDRF J&K, APHQ Complex, Gulshan Ground, Gandhi Nagar, Jammu.-180004.
3. Commandant SDRF 2nd Bn, APHQ Complex, Gulshan Ground, Gandhi Nagar, Jammu-180004.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation dated 20.12.2020 (Annexure A-6

page 22) of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondent No. 2 to decide the representation dated 20.12.2020 (Annexure A-6 page 22), by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order. In case the aforesaid representation is not available with the respondents, this O.A. would be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)